

**GOVERNMENT OF INDIA  
FOOD PROCESSING INDUSTRIES  
LOK SABHA**

UNSTARRED QUESTION NO:418

ANSWERED ON:26.02.2013

ESTABLISHMENT OF FPIS

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**Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:**

- (a) the criteria followed by the Union Government for establishing Food Processing Industries/Centres in the country;
- (b) the number of proposals received from the State Governments/private industries for financial assistance to set up Food Processing Industries (FPIs) during each of the last three years, state/UT-wise;
- (c) the action taken by the Union Government thereon along with the details of proposals sanctioned/pending for consideration during the above period, State/UT-wise;
- (d) the number of FPIs set up in various parts of the country and the funds sanctioned, released and utilised for the purpose during the said period, State/UT-wise; and
- (e) the steps taken/being taken by the Union Government to coordinate with the State Governments for development and modernisation of FPIs?

**Answer**

MINISTER OF STATE FOR FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT)

(a): The Ministry processes applications for financial assistance and sanctions grants on the basis of the criteria such as submission of applications before commercial production, installation of new plant and machineries, appraisal of the project by a scheduled Bank for its financial and technical viability and furnishing of relevant documents as stipulated in the guidelines under the scheme for Technology Upgradation/Establishment/ Modernization of Food Processing Industries.

(b) to (e): The number of proposals received from private industries, proposals sanctioned, amount sanctioned and released and proposals pending for financial assistance during the last three years under the aforesaid scheme state-wise / UT-wise is at Annexure-I.

During the 12th Plan (2012-13), the scheme of Technology Upgradation / Establishment / Modernization of Food Processing Industries has been subsumed in National Mission on Food Processing (Centrally Sponsored Scheme) implemented by States / UTs w.e.f. 01.04.2012. Accordingly, all the State Government have been empowered to receive the applications, sanction and release the grants-in-aid to the eligible beneficiaries under various components of the Mission as per the scheme guidelines.